

Prices of Telco Locomotives

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- { Shri Ram Krishan Gupta:
 { Shri Subodh Hansda:
 { Shri S. C. Samanta:
 { Shri R. C. Majhi:
 { Shri Goray:
 { Shri S. M. Banerjee:
 *273. { Shri Panigrahi:
 { Shri Morarka:
 { Shri Anirudh Sinha:
 { Shri D. C. Sharma:
 { Shri T. B. Vittal Rao:
 { Shri Tangamani:
 { Shri Sarju Pandey:

Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 204 on the 7th August, 1959 and state:

(a) whether the Arbitrator has since given his award regarding the price of Telco Locomotives for the period commencing from the 1st April, 1958; and

(b) if so, the nature of the award given?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) No, Sir.

(b) Does not arise.

Shri Ram Krishan Gupta: In reply to a previous question, the hon. Deputy Minister stated that the arbitrator was ill. May I know if he is still ill and what is the reason for the delay?

Shri Shahnawaz Khan: Luckily he is not so ill now.

Shri Ram Krishan Gupta: May I know whether any agreement has been arrived at regarding the price of the engines which were purchased after the expiry of the agreement?

Shri Shahnawaz Khan: No, that is the thing that we are trying to settle. The last date fixed for arbitrator is 8th December, by which time he hopes that all the hearings will be completed and we hope that by the middle of December, or so we shall know the position definitely.

Shri Subodh Hansda: May I know whether TELCO is trying to extend the agreement beyond 1961?

Shri Shahnawaz Khan: A fresh agreement will have to be entered into after the expiry of this agreement. That is a matter for negotiation and we will think about it later on.

Shri S. M. Banerjee: Now, the arbitrator has not given his award due to sickness, I believe. In reply to a previous question which I asked, whether payment has been made or not, the hon. Minister replied "I think that some payments are being made to be adjusted after the award of the arbitrator has been given". In the absence of this award, how many locomotives have since been made, how many are going to be made and why the payment has been made?

Shri Shahnawaz Khan: I am not in a position to state definitely the number of locomotives for which we have paid. For that, I require notice. But the amount that we are paying is at the rate of Rs. 3.75 lakhs per locomotive, and that is the price that we have offered. As the House knows, the price asked by them is Rs. 3.93 lakhs. We are now making payments on the basis of the price which we have agreed, and later on we will abide by the decision of the arbitrator.

Shri Morarka: May I know the total amount paid to the arbitrator by way of fees so far after the case was referred to him?

Shri Shahnawaz Khan: The arbitrator entered on the work connected with the terms of reference on 9th October, 1958 and a number of sittings have been held. As the House knows, the arbitrator was suffering from some heart trouble. Luckily, he has recovered enough to be able to resume work. As I said, we hope the work will be completed very soon. The amount paid is by the number of sittings that are actually held. The

period actually does not count when the sittings are not being held, and the payments are made in accordance with the rules and regulations on the subject.

Shri Morarka: What is the amount paid?

Shri Nath Pai: The hon. Minister has stated that the fees to be paid will be on the basis of the number of sittings. May I know the fees paid per sitting?

Shri Shah Nawaz Khan: I do not remember it exactly but I may say, subject to correction, that for a sitting it is about Rs. 500.

Shri Sinhasan Singh: How many sittings were held since he took up work and for how many months he was ill and so he could not take up work? And what is the total amount that has been paid to him so far?

Shri Shah Nawaz Khan: I shall require separate notice for that.

Shri Nagi Reddy: May I know whether this Rs. 500 includes the travelling allowance to be paid to him also?

Shri Shah Nawaz Khan: No.

Mr. Speaker: We are getting away from the price of the locomotive to the ice of the arbitrator.

B.C.G. Vaccination in Bihar

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 Pandit D. N. Tiwari:
 Shri M. L. Dwivedi:
 Shri Shree Narayan Das:
 Shri Prakash Vir Shastri:
 Shri Nardeo Snatak:
 Shri Jhulan Sinha:
 Shri Hem Barua:

Will the Minister of Health be pleased to state:

(a) whether Government is aware that B.C.G. Vaccination in district Palamau (Bihar) had very severe reaction on 22 students who were vaccinated and the Deputy Commissioner had stopped B.C.G. Vaccination in the district;

(b) whether the vaccine was chemically analysed; and

(c) whether any such reaction has been reported from anywhere else?

The Minister of Health (Shri Karmarkar): (a) Yes, Government are aware that some students in District Palamau had some reactions when they were tuberculin tested before being vaccinated with B.C.G. and that the Deputy Commissioner of the district ordered suspension of B.C.G. work for sometime.

(b) Yes.

(c) No.

Pandit D. N. Tiwari: May I know whether the Government has cared to know why the reaction was caused to these students?

Shri Karmarkar: This is the only case of such a kind where a slight reaction has occurred. They were taken to the hospital and nothing very serious was found. No particular reason could be found as to why they had reactions.

Shri Shree Narayan Das: Arising out of the answer to part (b) of the question, what was the result of the analysis? Was any defect found?

Shri Karmarkar: No defect was found with the stuff with which the test was made.

Shri Narayanankutty Menon: May I know whether it is not a fact that subsequent clinical observation revealed in all these cases that the reactions were due to the infection of some other types of typhoid and nephritis and the medical practitioners have reported the matter to the Government of India?

Shri Karmarkar: That has no basis in fact.

श्रीमती जयबेन शाह: रिमंत्र वालों ने बताया है कि बी० सी० जी० से ख.म. फायदा नहीं होता। इस बारे में गवर्नमेंट क्या कर रही है?